

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.1784 of 2023**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 3489 of 2022**

Rajiv Ranjan Singh

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 3795 of 2022**

Gaurav Singh

... .. Petitioner/s

Versus

The Union of India

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 3796 of 2022**

Arvind Kumar

... .. Petitioner/s

Versus

The Union of India

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 5899 of 2022**

Shubham Kumar Singh

... .. Petitioner/s

Versus

The Union of India

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 13680 of 2022**

Prabhat Kumar Singh

... .. Petitioner/s

Versus

The Union of India

... .. Respondent/s



with  
**Civil Writ Jurisdiction Case No. 13681 of 2022**

Yash Raj  
... .. Petitioner/s  
Versus  
Union of India & Ors.  
... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15786 of 2022**

Nikhil Singh  
... .. Petitioner/s  
Versus  
Union of India & Ors.  
... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15787 of 2022**

Nikhil Singh  
... .. Petitioner/s  
Versus  
Union of India & Ors.  
... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15788 of 2022**

Nikhil Singh  
... .. Petitioner/s  
Versus  
Union of India & Ors.  
... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15789 of 2022**

Nikhil Singh  
... .. Petitioner/s  
Versus  
Union of India & Ors.  
... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15790 of 2022**

Nikhil Singh  
... .. Petitioner/s  
Versus  
Union of India & Ors.



... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15791 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15792 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15793 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15794 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15795 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with

**Civil Writ Jurisdiction Case No. 15796 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus



Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15797 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus

Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15798 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus

Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15799 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus

Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15801 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus

Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15802 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus

Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15803 of 2022**

Nikhil Singh ... .. Petitioner/s



Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15804 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15805 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15806 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15807 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15808 of 2022**

Nikhil Singh ... .. Petitioner/s

Versus  
Union of India & Ors. ... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15809 of 2022**

Nikhil Singh



... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

with  
**Civil Writ Jurisdiction Case No. 15810 of 2022**

Nikhil Singh

... .. Petitioner/s

Versus

Union of India & Ors.

... .. Respondent/s

**Appearance :**

(In Civil Writ Jurisdiction Case No. 1784 of 2023)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate  
For the Union of India : Dr. K. N. Singh, ASG  
Mr. Kumar Priya Ranjan, CGC  
Ms. Prakritita Sharma, Advocate

(In Civil Writ Jurisdiction Case No. 3489 of 2022)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate  
For the Union of India : Dr. K. N. Singh, ASG  
Mr. Kumar Priya Ranjan, CGC  
Ms. Prakritita Sharma, Advocate

(In Civil Writ Jurisdiction Case No. 3795 of 2022)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate  
For the Union of India : Dr. K. N. Singh, ASG  
Mr. Kumar Priya Ranjan, CGC  
Ms. Prakritita Sharma, Advocate

(In Civil Writ Jurisdiction Case No. 3796 of 2022)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate  
Mrs. Archana Sinha, Advocate  
For the Union of India : Dr. K. N. Singh, ASG  
Mr. Kumar Priya Ranjan, CGC  
Ms. Prakritita Sharma, Advocate  
For the State : Mr. Sunil Kumar Mandal, SC-3

(In Civil Writ Jurisdiction Case No. 5899 of 2022)

For the Petitioner/s : Mr. Sriram Krishna, Advocate  
Mr. Amarjeet, Advocate  
Mr. Devansh Shankar Singh, Advocate  
For the Respondent/s : Mr. Kumar Priya Ranjan, CGC

(In Civil Writ Jurisdiction Case No. 13680 of 2022)

For the Petitioner/s : Mr. Sriram Krishna, Advocate  
Mr. Amarjeet, Advocate  
Mr. Devansh Shankar Singh, Advocate  
For the Respondent/s : Mr. Kumar Priya Ranjan, CGC

(In Civil Writ Jurisdiction Case No. 13681 of 2022)

For the Petitioner/s : Mr. Sriram Krishna, Advocate  
Mr. Amarjeet, Advocate  
Mr. Devansh Shankar Singh, Advocate  
For the Respondent/s : Mr. Kumar Priya Ranjan, CGC

(In Civil Writ Jurisdiction Case No. 15786 of 2022)

For the Petitioner/s : Mr. Sumeet Kumar Singh, Advocate  
For the Union of India : Dr. K. N. Singh, ASG  
Mr. Kumar Priya Ranjan, CGC



Ms. Prakritita Sharma, Advocate  
(In Civil Writ Jurisdiction Case No. 15787 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15788 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15789 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15790 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15791 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15792 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15793 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15794 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
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For the Petitioner/s : Mr.Sumeet Kumar Singh  
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(In Civil Writ Jurisdiction Case No. 15797 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15798 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15799 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15801 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15802 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15803 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15804 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15805 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15806 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh



For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15807 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15808 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15809 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General  
(In Civil Writ Jurisdiction Case No. 15810 of 2022)  
For the Petitioner/s : Mr.Sumeet Kumar Singh  
For the Respondent/s : Mr.Additional Solicitor General

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**CORAM: HONOURABLE THE ACTING CHIEF JUSTICE**  
**and**  
**HONOURABLE MR. JUSTICE MADHURESH PRASAD**  
**ORAL ORDER**

**(Per: HONOURABLE THE ACTING CHIEF JUSTICE)**

5      27-03-2023                      It emerges from this Court's order dated 27.02.2023,  
  
that the State Government of Bihar has felt the necessity of  
  
having an Airport at Purnea.

Dr. K. N. Singh, learned Additional Solicitor General  
of India has submitted that certain issues have arisen as regards  
acquisition of land for Purnea Airport between the State  
Government and the Airport Authority of India, which need to  
be resolved. He has further submitted that the officials are taking  
steps to resolve the issues relating to acquisition of proper land  
for proper development of Purnea Airport. It is expected that in  
the public interest, the State Government and the Airport  
Authority of India shall take a consensus decision in this regard  
within two weeks from today.

Further, the Court, while passing the order on





27.02.2023, had taken note of encroachments made on various Airports/Airstrips in the State of Bihar.

Dr. K. N. Singh, learned senior counsel representing Airport Authority of India has submitted that the Airport at Forbesganj-Jogbani is free from any encroachment. The runway of the Airport at Raxaul is being used for agriculture purpose by persons/agencies, so far not known. The terminal building of the said Airport is occupied by Sashastra Seema Bal, he informs. He has further submitted that the Airport at Muzaffarpur is presently in occupation of Bihar State Fire Services and there are at least seven breaches in the boundary walls of the said Airport at Muzaffarpur.

We had directed all the District Magistrates of the State of Bihar to identify the illegal encroachments caused on the lands meant for the Airports/Airstrips in their respective jurisdictions and take immediate necessary steps for removal of such encroachments.

Mr. Vikash Kumar, learned Standing Counsel No. 11 has informed this Court that status report has been received from various districts in relation to encroachments caused on the various Airports/Airstrips in the State of Bihar. We, however, do not find due compliance of this Court's order dated 27.02.2023,



as there is no material on record to suggest that the concerned District Magistrates have taken steps for removal of encroachments.

Let an affidavit be filed on behalf of the Airport Authority of India, stating specifically, as to whether there exists any illegal encroachments caused by any private person or authority over the lands of three Airports, namely, Forbesganj-Jogbani, Raxaul and Muzaffarpur. We direct the District Magistrates of the concerned districts to ensure that if there is any illegal encroachments caused by any body/person/authority, the same is removed immediately. As regards the Airports/Airstrips in other districts, list of which finds place in the Court's order dated 27.02.2023, all the District Magistrates of the State of Bihar are directed to take effective steps for immediate removal of encroachments, failing which, the Court shall proceed against such officials in accordance with law.

List these cases on 17.04.2023, to be taken up at 02:15 pm.

**(Chakradhari Sharan Singh, ACJ)**

**(Madhuresh Prasad, J)**

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